

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. No. 73/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (T) Shri S.Vijayaraghavan

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05th April, 2017, 10.30 A.M

Name of the Company		Surendra Kumar Joshi. -Versus- Rei Agro Limited.	
Under Section		9	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Anurag Pandey
Advocate.

Petitioner

[Signature]
5/4/17

2.

1. MR. SAUNAK MITRA, Adv

2. MR. SAUBHIK CHOWDHURY, Adv

3. MS. GARIMA SINGH, Adv

Respondent
Company

[Signature]
5/4/17

4. Mr Anil Agarwal

- Interim Resolution
Professional

[Signature]
5/4/17

ORDER


Ld. Counsels for the petitioner and the respondent as well as the IRP are present.

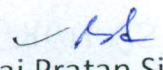
IRP Mr. Anil Agarwal has filed affidavit along with the Minutes of the Meeting of the Committee of the Creditors which shows that the Committee of the Creditors has proposed the name of Shri Anil

Goel as Resolution Professional (RP). Committee of Creditors will file an application regarding appointment of RP till then IRP shall continue to function as RP.

An application has been filed being I.A.No. 121/2017 for giving direction to the Corporate Debtor to bear the cost of the IRP. Ld. Counsel for the applicant submitted that she is not pressing the I.A. No. 121/2017. Therefore, I.A. No. 121/2017 is dismissed as withdrawn.

List the matter on 12/04/2017 for further order.


(S. Vijayaraghavan)
Member (T)


(Vijai Pratap Singh)
Member (J)